

जिसकी वजह से वहां धान की माकॉट में बहुत बढ़ी पायी है और 70 रुपये जो गवर्नमेंट से भाव फिक्स किये थे और जिस भाव में गवर्नमेंट खरीदती थी वह प्राइम 70 रुपये से भी कम हुआ गयी और कम भाव पर वहां धान बिका और इससे किसानों को बीम करोड़ रुपये का नुकसान हुआ ? यह प्राइजिमेंट पचाब सरकार ने एक ट्रपन के बाद लागू ले लिया ।

श्री भाग प्रताप सिंह प्राथमिक महादय प्रश्न ता मध्य रूप से उत्तर प्रदेश के विषय में है ।

**SHRI V ARUNACHALAM** Some of the States like Tamil Nadu and West Bengal are against the free movement of foodgrains. They are in favour of single State zonal system. Since these Governments are opposed to free movement of foodgrains will the Government come forward to give up the policy of free movement and restore the single State zonal system as it is demanded by Tamil Nadu and West Bengal?

**SHRI BHANU PRATAP SINGH** According to my information these Governments are no longer opposed to it.

**MR SPEAKER** He asked, some of the State Governments are for single State zonal system, are you prepared to consider it?

**SHRI BHANU PRATAP SINGH** I concede the point that there may be one or two States which are opposed to the kind of removal of restrictions but taking an overall national interest in view we think, we have taken the right decision. With our experience during the last so many months we think that this system should be continued. It has given the best results possible. Producers have received better prices. Consumers have paid less for their rice.

### Examination and Revision of 10+2 Courses

\*659 **SHRI K LAKKAPPA** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether 10+2 courses under secondary education have been examined and revised in the light of the criticisms made by educationists and the experience gained so far in its implementation

(b) if so whether any subjects are proposed to be taken out of the courses or whether the course load will be otherwise reduced so as to reduce reading burden on the pupils and give them more time for work experience and other extra curricular activities,

(c) if the answers to (a) and (b) above are in the affirmative, whether it is proposed to give any concessions to the students taking the Secondary Examination in March-April, 1978 while valuing their papers and

(d) whether it is proposed to continue the 10+2 system or discontinue it in view of the unpreparedness in some States to switch over to that system?

**THE MINISTER OF EDUCATION  
SOCIAL WELFARE AND CULTURE  
(DR PRATAP CHANDRA CHUNDER)**

(a) to (d) A statement is laid on the Table of the Sabha

### Statement

(a) to (c) The courses and syllabi for the 10+2 system of school education have been subjected to review by two Committees appointed by the Education Minister in his capacity as President of National Council of Educational Research and Training. The curriculum for the Ten-year School was reviewed by the Review Committee on the Curriculum for the Ten-Year School headed by Shri Ishwarbhai Patel, Vice-Chancellor, Gujarat University, and the recommendations of the Committee have already

been considered by the Central Board of Secondary Education as well as the Conference of Boards of Secondary Education in India. The main recommendations of the Ishwarbhai Patel Committee are given in statement I laid on the Table of the House [Placed in Library. See No. LT-2066/78]. The recommendations of the Conference of Boards of Secondary Education on the Ishwarbhai Patel Committee recommendations are given in statement II, laid on the Table of the House. [Placed in Library. See No. LT-2066/78].

The Ishwarbhai Patel Committee had suggested certain deletions from the textbooks prescribed for Classes IX and X and these deletions have already been accepted by the Central Board of Secondary Education. These deletions in textbooks will hold good in so far as syllabi for class X examinations in 1978 and 1979 are concerned. The suggested deletions as accepted by the Central Board of Secondary Education, are given in Statement III, laid on the Table of the House. [Placed in Library. See No. LT-2066/78].

The other Review Committee on Higher Secondary Education with Special Reference to Vocationalisation headed by Dr. Malcolm S. Adiseshiah, Vice-Chancellor, Madras University, has also submitted its Report. The main recommendations of this Committee are given in Statement IV laid on the Table of the House. [Placed in Library. See No. LT-2066/78].

Both the Committees have laid stress on introduction of Socially Useful Productive Work as part of the curriculum both at secondary and higher secondary stages of school education.

(d) The Conference of Education Ministers of States and Union Territories held in August, 1977 resolved that the 10+2 system of school education may be implemented all over the country before the end of the Sixth

Five Year Plan. Many of the States have already switched over to the 10+2 system of school education and others have agreed in principle to switch over to this system.

**SHRI K. LAKKAPPA:** Sir, I have gone through very carefully the statement laid on the table of the House.

The basic question arises out of a statement appearing to-day in the *Indian Express*. When my question is pending for the answer to be given by the hon. Minister, a statement has already been published in the *Indian Express* to-day. Quoting that I would like you to consider whether it is a privilege issue or not. I quote

“10+2 system to be scrapped soon”.

This is a statement issued by him or by somebody from his Ministry. He has anticipated a discussion on the Budget Demand. I quote from the *Indian Express* of to-day's issue.

“The country is going to have a new education policy. The new policy will be announced by the Union Minister, Dr. P. C. Chunder, in the Lok Sabha this week when the House discusses the demands of his Ministry.

“It seems the Government is now having second thoughts on the 10+2+3 system which was adopted for the whole country at the Education Ministers' Conference here on August 11 last year. Some experts have put forward the idea of an 8+4+3 system”.

The Government has given up its mind.

**MR. SPEAKER:** Mr. Lakkappa, you cannot read out from the paper. You put the question.

**SHRI K. LAKKAPPA:** I am not reading out. Such a policy statement has been pronounced—either it may

be by the agent of his ministry or by himself or by somebody else. There is a convention that when the House is going to discuss the Ministry's demands anticipating that, he made the policy decision.

**MR. SPEAKER:** That may be raised when the Demands for Grants of Ministry of Education come up.

**SHRI K. LAKKAPPA:** Will you allow such things to happen? Sir, it is a very serious matter.

**MR. SPEAKER:** The Education Ministry's Demands are coming up.

**PROF. P. G. MAVALANKAR:** His point is this: The starred question is regarding the 10+2+3 system to be answered to-day by the Minister of Education. When the Demands are coming up for discussion either to-day or tomorrow, can the Minister of Education or his senior officials take the House for granted and announce the anticipated decision in advance?

**MR. SPEAKER:** Anyone of you may raise the privilege issue and that will be considered separately.

**SHRI K. LAKKAPPA:** Whether about these matter we can raise a privilege issue or not? Will you allow us?

**MR. SPEAKER:** Yes. It is for him to decide and not for me.

**SHRI K. LAKKAPPA:** As regards (a) to (d), the question of introduction of basic changes in the 10+2+3: has been criticised by no less a person than the Prime Minister of this country—not once but twice. He has stated it. I would like to know from the hon. Minister, is there any scheme worthwhile making structural changes in accordance with this 10+2+3 system? What are the basic differences between the Education Ministry and the Prime Minister regarding the structural changes envisaged in this system. I would like to have an answer from the hon. Minister.

**DR. PRATAP CHANDRA CHUNDER:** Sir, there is no difference of opinion between the Prime Minister and the Education Minister or the Education Ministry. Whatever appears in the Press, the hon. Member has just read some part of it and said that the Government is still undecided, I would say that actually the matter is being discussed at this stage and, in that report, it is said that the Education Minister is having second-thoughts. If the press publishes something on its own, we are not responsible for this.

Anyway, I have indicated in the answer—it is rather an elaborate answer—that this matter is being discussed from time to time and, as it involves crores of our students throughout the country in coming few years, we have been very cautious in our approach. We have been setting up committees for discussing the matters with the educationists parents teachers and other groups also. And ultimately the two committees have given us their reports. These Committees were set-up officially. Apart from these two committees, there was an un-official committee which was presided over by late Shri Shriraman Narayan. They have suggested that the structure of secondary education and higher education should be 8 plus 4 plus 3 instead of being 10 plus 2 plus 3. The whole matter is under consideration and no decision has yet been taken. In the course of discussion on the Demands of my Ministry when opportunity will come I will make a fuller pronouncement on the subject.

**SHRI K. LAKKAPPA:** I am not interested in any utopian philosophies being introduced. I want a categorical answer whether 10 plus 2 plus 3 system has been examined and revised in the light of the criticism made by..

**MR. SPEAKER:** The Minister has said that the matter is under consideration. Please put your second supplementary.

**SHRI K. LAKKAPPA:** Sir, this 10 plus 2 plus 2 has been introduced in some States and the same thing has been criticised by the Prime Minister. This 10 plus 2 plus 3 scheme has been thought of by the Government has completely ruined the entire education system of this country.

I would like to know whether in view of the criticism—both outside and inside—not only by the educationists but also by the Prime Minister of this country would he consider to bring about structural changes so as to make this education system purposeful and programme-oriented in tune with the socio economic change of the society.

**DR. PRATAP CHANDRA CHUNDER:** Sir, the scheme now is to introduce socially useful productive concept from class I onwards. Similarly, we have decided to reduce the book-load. Already in the last examination held by the Central Board of Secondary Education about one-third of the contents of the syllabus have been reduced and in the coming year more reduction will be effective. Apart from that I have consulted the representatives of different secondary education boards. A meeting was held at Chandigarh in last February where the Chairman and Secretaries of Secondary Education Boards of almost all the States in India had assembled. I had presided over the plenary session of that conference. Afterwards that conference finally decided that the scheme that has been put forth is by and large acceptable to the whole country. That is the present position.

**श्री राम नरेश कुशवाहा :** माननीय शिक्षा मंत्री के परम्पर विरोधी ध्यानों में चाहे व्यक्तिगत हैमियत में या शिक्षा मंत्री की हैमियत में ही, लेकिन वह माना जाता है शिक्षा मंत्री की हैमियत में ही। इस लिये हर जगह कनफ़्यूजन पैदा होता है। तो क्या मंत्री जी से आशा करूँ कि धारों में जो नीति नय हो वही ध्याग दिया करे ताकि कनफ़्यूजन न हो।

**श्री० प्रताप चन्द्र चण्डर :** मान्यवर, बात घासान नहीं है, इस पर चर्चा चल रही है, और कगलों छावों का भविष्य इस पर निर्भर करना है, इसलिए कोई आखिरी बात ब्रभा नक नहीं हुई है। इसीलिये आज भी मैंने कहा कि इस पर चर्चा चल रही है।

**SHRI A.E.T. BARROW:** I am perturbed about the policy regarding 10+2 system with all due respect to the opinion of the hon. Prime Minister and the late Shri Shriman Narain, this policy was laid down by the Educational Bodies, the Kothari Commission, and before that there was the Emotional Integration Committee.

**MR. SPEAKER:** Mr. Barrow, please come to the question.

**SHRI A.E.T. BARROW:** The official bodies have been set up by the Minister. There are 17 States and the Union Territories which have implemented the scheme. Why does the Minister not make a firm statement about the introduction of 10+2 system?

**DR. PRATAP CHANDRA CHUNDER:** I have already mentioned that 10+2 had been accepted by some of the States but there has been some criticism which has been levelled at the system from different quarters. Therefore, it is now the question of year-pattern. On one point here is not dispute whatsoever that the contents of education should be changed so that it should be more oriented towards life. Over that there is no dispute whatsoever. But now the new formula is being put forth because under the Constitution, we have got the responsibility of providing 8 years education. Therefore, to highlight that aspect, it has been suggested that the total year-pattern will be 12 years but now, whether it should be divided as 8+4 or 10 plus 2 that matter alone is being considered.

#### Encouragement to Kabaddi

\*660. **SHRI R. K. MHALGI:** Will the Minister of EDUCATION, SOCIAL